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PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 9th October, 2018.

No.LL(B)154/80/263.—The Meghalaya Essential Services Maintenance (Amendment) Act, 2018 (Act No. 7 of 2018) is hereby published for general information.

MEGHALAYA ACT NO. 7 OF 2018.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 7th October, 2018.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 9th October, 2018.

**THE MEGHALAYA ESSENTIAL SERVICES MAINTENANCE
(AMENDMENT) ACT, 2018**

An

to amend further the Meghalaya Essential Services Maintenance (Amendment) Act, 2017 (Meghalaya Act No. 14 of 2017).

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-ninth Year of the Republic of India as follows:-

**Short title and
Commencement.**

1. (1) This Act may be called the Meghalaya Essential Services Maintenance (Amendment) Act, 2018.

(2) It shall come into force at once.

**Amendment of
Section 2 of the
Act No. 14 of 2017.**

2. In Section 2 of the Meghalaya Essential Services Maintenance (Amendment) Act, 2017, the word 'subjection' occurring after the words '1980 in' shall be substituted by the word 'sub-section'.

W. KHYLLEP,
Secretary to the Govt. of Meghalaya,
Law Department.